

of the north-east. We are watching the situation carefully. But, no case of Maoists actually smuggling arms across the Bangladesh border or the Myanmar border has come to our notice. But, I am quite sure, if the Maoists are able to strike roots in the north-east, they will also indulge in smuggling of Chinese weapons across the border.

SHRI V.P. SINGH BADNORE : Sir, the question is on the quantum of weapons which have been caught and what use you put these to. Are they put back into the para-military for use or they are just disposed? Or, what sorts of weapons are being used for what?

SHRI P. CHIDAMBARAM : Sir, the weapons which are seized are case properties, if a case is filed against the accused. They are, therefore, under the custody of the court. But, what we do is, we apply to the court to give us the weapons back under which the para-military forces can use the weapons. So, the useable/serviceable weapons are certainly used by the forces after the court passes an order to that effect. But, some of the country weapons, etc., are simply destroyed.

Non-action of Delhi Police and MCD against illegal constructions

*106. SHRI UPENDRA KUSHWAHA :

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Delhi Police and the Municipal Corporation of Delhi (MCD) did not take action against illegal constructions and person(s), who raised voice against such illegal constructions are victimized and threatened by the builder mafia;
- (b) whether MCD engineer and an advocate have been brutally assaulted by the builder mafia for launching campaign against illegal constructions;
- (c) the measures taken by Delhi Police to protect whistleblowers and to check illegal constructions; and
- (d) the details of builder mafia arrested during the last two years for carrying out illegal constructions and for threatening whistleblowers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) No, Sir, Municipal Corporation of Delhi (MCD) and Delhi Police take action against cases of illegal construction, whenever it comes to their notice. MCD has registered 14306 cases of unauthorized construction in the last 3 years. MCD has also fully/partly demolished 5128 constructions and sealed 2476 buildings in the same period. Delhi Police too regularly reports such cases to the concerned civic agencies.

Besides, Delhi Police also take action to stop construction and seize construction material on notice received from MCD under Section 344(2) of the DMC Act. Appropriate legal action is immediately taken by Delhi Police as and when any incident/information of victimization and threat by builder mafia to the person, who raised voice against such illegal construction, comes to the notice of the Police.

(b) Yes, Sir, One Executive Engineer of MCD was assaulted by unknown assailants on 07.02.2012 in the area of PS IP Estate. A case FIR No. 21/12 u/s 308/34 of IPC has been registered on 08.02.2012 in PS IP State. In another case, FIR No. 49/12 u/s 323/341/308/326/506 of IPC PS Malviya Nagar has been registered on 15.02.2012 on the complaint of an advocate. Both parties had been complaining against each other before the police, MCD and in Court. The case is under investigation by Crime Branch of Delhi Police.

(c) Whenever any apprehension to the security of the whistleblowers is brought to the notice of Police, immediate legal action is taken by Delhi Police and security is provided to such individual after necessary enquiry. As regards illegal construction, Delhi Police inform the land owning agencies regarding unauthorized construction for taking appropriate action at their end. The police assistance is provided to the land owning agencies during the action against such unauthorized construction to maintain law and order.

(d) Details of persons arrested in connection with cases relating to unauthorized/illegal construction during each of the last two years and current year *i.e.* 2010, 2011 and 2012 (up to 29.02.2012) are given below :

Year	Details of FIR	Persons arrested	Present status of the case
2010	-	-	-
2011	1. FIR No. 86/11 dt. 28.09.2011 u/s 304 IPC PS Chandni Mahal	2	Pending Trial
	2. FIR No. 203/11 dt. 21.10.2011 u/s 188/34 IPC PS Darya Ganj	2	Pending investigation
2012 (up to 29.02.2012)	21/12 dated 08.02.2012 u/s 308/34 IPC PS IP Estate	-	Pending investigation

श्री उपेन्द्र कुशवाहा : महोदय, प्रश्न में जो जानकारी माँगी गई थी, वह अधूरी है। मैं मंत्री महोदय से आग्रह करना चाहूँगा कि प्रश्न के खंड (घ) में अवैध निर्माण कार्य करने और जन सूचना प्रकट करने वाले व्यक्तियों को धमकी देने के लिए विगत दो वर्षों के दौरान जो मुकदमे हुए और जो गिरफ्तार किए गए, उनके बारे में ब्योरा माँगा गया है। इन्होंने जो उत्तर दिया है...

श्री सभापति : आप जल्दी से सवाल पूछ लें, समय कम है।

श्री उपेन्द्र कुशवाहा : जी महोदय। इन्होंने जो उत्तर दिया है, उसमें जन सूचना प्रकट करने वाले व्यक्तियों को धमकी देने के मामले में उत्तर नहीं है। मैं मंत्री जी से जानना चाहता हूँ कि आखिर इसका उत्तर क्या है और इसके बारे में वे क्या बताना चाहेंगे?

SHRI P. CHIDAMBARAM : Sir, if any complainant or whistle-blower seeks security, then security is provided to the whistle-blower. The question is on the measures taken by the Delhi Police to protect whistle-blower. The answer is, "Whenever there is an apprehension of security to the whistle-blower, we give him the protection and take legal action." Therefore, no one needs to have any apprehension that if he gives any information, he will not be given security. In fact, in a large number of cases in which the MCD has intervened, either for sealing or for demolition, that is based on information given by the general public.

MR. CHAIRMAN : Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Action against anti-Indian terrorist outfit 'Hizb'

†*107. SHRI SHREEGOPAL VYAS :

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether an anti-Indian terrorist outfit named 'Hizb' is active in India;
- (b) whether its various voluntary outfits target police forces; and
- (c) if so, the action taken against it so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) and (b) Hizb-ul-Mujahideen (HM) is a terrorist outfit active in Jammu and Kashmir (J & K). HM accounts for nearly 35-40% of all terrorists in J & K and is the most active outfit in the Valley next to Lashkar-e-Tayyaba (LeT) in terms of strength and capability to carry out terror strikes. The HM cadres with the help of its over ground workers resort to attacks on Security Forces by way of firing, grenade attacks, IED etc.

(c) Coordinated operations by Security Forces against militant groups operating in J & K including HM are being launched regularly on the basis of inputs received. In the year 2011, 100 militants including 17 HM militants were killed in various actions by security forces and 169 militants including 59 HM militants were arrested. The Hizb-ul-Mujahideen is a proscribed organization under the Unlawful Activities (Prevention) Act, 1967.

† Original notice of the question was received in Hindi.